

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

Regn. No. RA 81 of 1994 with
MA 647 of 1994 IN
O.A. 2778 of 1991

New Delhi this the 22nd day of March, 1994

Mr. Justice S.K. Dhaon, Vice-Chairman
Mr. B.N. Dhoundiyal, Member

Shri Veer Pal Singh Vaidwan
R/o Village & Post Office Dhanaura (Tikri)
District: Meerut (U.P.). Applicant

In person

Versus

Union of India & Others Respondents

ORDER (ORAL)

Mr. Justice S.K. Dhaon, Vice-Chairman

By means of O.A. 2778 of 1991 decided on 25.09.1992 by a two - member Bench of this Tribunal comprising one of us (Hon'ble Mr. B.N. Dhoundiyal), the applicant challenged the order of transfer. On the aforementioned date, this Tribunal dismissed the O.A. Feeling aggrieved, the applicant preferred a Special Leave Petition to the Supreme Court which was dismissed on 11.01.93. Thereafter, it appears, the applicant preferred a Review Petition in the Supreme Court, which too was dismissed. By this application, the order passed by this Tribunal on 25.09.1992 is sought to be reviewed.

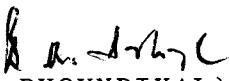
2. In the Review Application, a grievance has been made that a copy of the counter-affidavit was not served upon the applicant in the O.A. On 20.08.1992, this Tribunal directed the respondents to give a copy of the counter-affidavit to the applicant and thereafter, the applicant was required to file a rejoinder-affidavit within 2 weeks. The matter was directed to be listed for final disposal on 08.09.1992. On 08.09.1992, the hearing in the O.A. was put off to 10.09.1992. On 10.09.1992, the matter was adjourned

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to 15.09.1992. On 15.09.1992, the applicant was present in person and the arguments were heard and judgment reserved. It will thus be seen that the applicant did not raise any objection whatsoever either on 15.09.1992 or on any earlier date that he had not been served with a copy of the counter-affidavit.

3. This Review Application has been presented on 01.03.1994. It is accompanied by an application seeking condonation of delay. The period of limitation prescribed for filing an application for review of ~~the~~ ^{an} order is 30 days from the date of ~~its~~ ^{the} receipt ~~of the order~~. No explanation, whatsoever, has been offered in the application seeking condonation of delay for filing a belated application. This application is liable to be rejected on the ground of limitation alone.

4. We are constrained to observe that the applicant has been abusing the process of the Court not only here but also in the Supreme Court. The Review Application is dismissed summarily.


(B.N. DHOUNDIYAL)

MEMBER (A)


(S.K. DHAON)
VICE CHAIRMAN

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